

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
COURT 1**

(MP) IA 25 of 2020 in TP 126 of 2019 [CP(IB) 240 of 2019]

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2020**

Name of the Company: Navin Khandelwal RP For Premshree Devcon  
Pvt Ltd  
V/s

Premshree Devcon Pvt Ltd & Ors

Section: Section 33(2) IBC

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Navin Khandelwal		RP	
2.				

**ORDER**

The Applicant is represented through respective PCS.


The present case is filed as a fresh case under Section 33 of the Insolvency & Bankruptcy Code.

The Petitioner as well as Registry is directed to issue a notice upon the **Suspended management as well as dissenting members of the Committee of Creditors to be represented by the authorised Representative** along with the copy of order under acknowledgment and shall file the proof of service.

The parties shall file their objections/comments, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 13.03.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 6th day of February, 2020.